

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO.HC.VII-20/2001/3435/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri D. Ullah,  
District and Sessions Judge,  
Kamrup, Amingaon.

Dated Guwahati, the 25<sup>th</sup> May, 2022.

Sub:- Casual leave.

Ref:- Your letter No. DJKA/3764/2022 Dated 23<sup>th</sup> May, 2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 23.05.2022**, has been granted. The Addl. Sessions Judge cum Special Judge (POCSO), Kamrup, in her absence Addl. District & Sessions Judge, Kamrup would be in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2001/3436/A, dated**

, 23-05-2022

Copy to:

1. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**